

Serial No. of Order	Date of Order	Order with Signature	Office note a action (if any) taken on order
10	22.6.95	<p>It was submitted by Shri Ashok Mishra, learned Sr. Standing Counsel, on behalf of the Respondents that some work is available at Ranipur, Jharia, where the applicant can be engaged. Learned counsel for the petitioner has no objection, to such engagement and is agreeable to work wherever the work is offered. The applicant may now be engaged on this basis. The applicant shall approach Respondent 3 with necessary application in this regard by 26th instant and necessary orders may be passed by Respondent 3 for the engagement of the applicant within four days thereafter. Thus both the Original Application 2/95 and Misc. Application 251/95 are disposed of accordingly.</p> <p style="text-align: right;"><i>g/m</i></p> <p>MEMBER (ADMINISTRATIVE)</p> <p>(.)</p>	<p>Counter to the main application has been filed copy as counter has not served.</p> <p>MA. 251/95 for appropriate orders.</p> <p>Counter to the MA. 251/95 not filed.</p> <p><u>Patwari</u> 15/1-</p> <p>13 enc</p> <p>Or. No. 7 dt. 16.5.95 may kindly be seen.</p> <p>MA. 251/95 for appropriate orders.</p> <p><u>Patwari</u> 26/1-</p> <p>13 enc</p> <p>MA. 251/95 for appropriate orders.</p> <p>Or. No. 7 dt. 16.5.95 may kindly be seen.</p> <p><u>Patwari</u> 6/1-</p> <p>13 enc</p>